

**OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE,
TIS HAZARI COURTS, DELHI**

No. 729/DMC/THC/Delhi

26 AUG 2025
26.08.2025

Notice

Whereas communication No. 4658/DHC/Gaz/G-4/2025 dated 18th August, 2025 has been received from Hon'ble High Court forwarding letter dated 30.07.2025 of Mr. Santosh Kumar, Secretary, MCPC, Supreme Court of India, New Delhi, whereby Hon'ble the Chief Justice has been pleased to direct the undersigned to seek willingness of the retired Judicial Officers Mediators living in the respective jurisdictions of the concerned Mediation Centre to work as mediators. The copy of the communication is attached herewith.

Accordingly, all the retired Judicial Officers are requested to send their willingness for being marked matters for mediation within one week of the date of display of this circular on the website of Delhi Mediation Centre, so that a list of the willing Judicial Officer Mediators (retired) may be prepared and sent for approval by the Hon'ble Mediation Monitoring Committee.

Rawat
26/08/2025

(Ila Rawat)
Judge In-charge,
Delhi Mediation Centre,
Tis Hazari Courts,
Delhi

No. 59741-59745/DMC/THC/Delhi

26 AUG 2025
26.08.2025

Copy forwarded for information :

1. The Ld. Registrar General, High Court of Delhi, with the request to place the same before the Hon'ble Mediation Monitoring Committee, High Court of Delhi, for information.
2. PS to the Ld. Principal District & Sessions Judge (H. Qs.), Tis Hazari Courts, Delhi.
3. PS to the Ld. Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi.
4. The Officer Incharge, Computer Branch, Tis Hazari Courts, Delhi.
5. The Website Committee, Tis Hazari Courts, Delhi to upload this Notice.

Rawat
25/08/2025

(Ila Rawat)
Judge In-charge,
Delhi Mediation Centre,
Tis Hazari Courts,
Delhi

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 4658 /DHC/Gaz/G-4/2025

From:

The Registrar General,
High Court of Delhi,
New Delhi.

To

The Principal District & Sessions Judge (HQs),
Tis Hazari Court,
Delhi

New Delhi, Dated, the 18th August, 2025



Sub: Regarding utilization of the services of the Judicial Officer Mediators- both serving as well as retired.

Sir,

I am directed to refer to letter dated 30.07.2025 of Mr. Santosh Kumar, Secretary, MCPC, Supreme Court of India, New Delhi (copy enclosed), on the above subject, and to say that Hon'ble the Chief Justice has been pleased to direct the Judge In-charge, Delhi Mediation Centre, THC, Delhi to:-

- seek the willingness of the retired Judicial Officers Mediators living in the respective jurisdictions of the concerned Mediation Centre after retirement through a notice on the website of District Mediation Centre & DSLSA to work as mediators and thereafter to submit the list of the willing retired Judicial Officers Mediators to this Court for approval by the Hon'ble Mediation Monitoring Committee;
- direct the respective Judge In-charges of each district to mark matters for mediation after court hours and on holidays to Serving Judicial Officers subject to their willingness; and
- prepare a list of those judicial officers mediators who have conducted 25 or more mediations, so that, three days Capsule Course may be organized for them for their career progression as trainers and to forward the same to MCPC, Supreme Court of India.

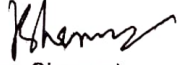
I am, therefore, directed to request you to inform the Judge In-charge, Delhi Mediation Centre, THC, Delhi to take necessary steps/actions for compliance at the earliest under intimation to this Court.

Judge IC Mediation Centre
20/08/2025

Pr. D. S. J. / H. Q. S.


Endst.No. _____ /DHC/Gaz/G-4/2025

Yours Faithfully,


(Vinay Sharma)
Deputy Registrar (Gaz.IB)
for Registrar General

Dated: August, 2025

Copy forwarded for information to the Secretary, MCPC, Supreme Court of India, New Delhi
(Email mcpc@sci.nic.in).


(Ashok Sharma)
Assistant Registrar (Gaz.IB)



MEDIATION AND CONCILIATION PROJECT COMMITTEE (MCPC)

**Mr. Santosh Kumar,
Registrar (Judicial-III),
Supreme Court of India
& Secretary, MCPC,
Supreme Court of India**

Telephone: 011-23115621

Address:

**Room No. 127, 1st Floor, B-Block,
New Additional Complex Building,
Supreme Court of India,
New Delhi-110001.**

E-mail: mcpc@sci.nic.in

393/MCPC/2025

Date: 30th July, 2025

To,
Ld. Registrar General,
High Court of Delhi.

**Sub: Regarding utilization of the services of the Judicial Officer
Mediators- both serving as well as retired.**

Respected Madam/Sir,

This is to inform your good self that the MCPC has been imparting 40 Hours Mediation Training to Judicial Officers and Advocates for about last two decades. Many judicial officers are undergoing this training in physical or online mode.

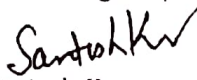
The skills and expertise of judicial officer mediators are by and large untapped. This matter was placed before His Lordship the Hon'ble Chairman, MCPC, Supreme Court of India and Lordship has been pleased to approve the proposals as follows:

1. All the High Court Mediation Monitoring Committees may be requested to utilize the services of retired judicial officers mediators living in their respective jurisdictions after retirement. They can seek their willingness through notice on the website of the High Court of SLSA.
2. Serving Judicial Officer may be marked matters for mediation after court hours and on holidays only subject to their willingness.
3. Name and details of those judicial officers mediators may be sent to the MCPC who have conducted 25 or more mediations, so that, three days Capsule Course may be organized for them for their career progression as trainers.

Accordingly, your good self is requested to place the above directions of Hon'ble Chairman, MCPC, Supreme Court of India before the Mediation Committee of the High Court for information and needful in respect of directions No. 01 to 03.

This is for your kind information and the needful.

With Regards,


Santosh Kumar,
Secretary, MCPC